

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 3216 of 2020

1.Pinku Pandey
2.Shankar Pandey
3.Sukhdeo Pandey
4.Surendar Bediay @ Surendar Bediya
5.Bablu Bediya
6.Rajendra Bediya
7.Karan Bediya
8.Manoj Choudhary
9.Arjun Choudhary
10.Chhatu Choudhary
11.Deepak Choudhary Petitioners

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Sahil, Advocate

For the Opposite Party : Mr. Naveen Kumar Ganjhu, A.P.P.

2/09.09.2020 Heard the parties.

Defect no. 9 (ii) as pointed out by the office is ignored.

Petitioners are apprehending their arrest in connection with Giddi P.S. Case No. 11 of 2020.

It appears that the son of the informant was tested for Covid-19 and the report was negative. It has been alleged that several accused persons had assaulted the son of the informant and turned him out of the village. The informant and others were also subjected to assault.

The injuries were found to be simple in nature. The incident took place perhaps out of misconception and fear regarding the spread of Corona virus. Even otherwise, the allegations are general and omnibus in nature.

Regard being had to the facts and circumstances of the case, I am inclined to extend the privilege of anticipatory bail to the petitioners.

Accordingly, the petitioners above named are directed to surrender in the court below within four weeks and pray for bail, and in that event, they shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) each with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1st class, Hazaribag in

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connection with Giddi P.S. Case No. 11 of 2020, subject to the conditions as laid down under Section 438 (2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)

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